



Government of Jammu and Kashmir
Home Department, Civil Secretariat, J&K, Srinagar/Jammu

NOTIFICATION.

Srinagar, the 20th June, 2016.

SRO 192, - Whereas, land measuring 42 Kanals and 03 Marlas comprising Khasra No's as per details forming Annexure to this notification, situated at village Niril Kaksar Tehsil & District Kargil was acquired by the State Government on behalf of Government of India for defence purpose; and

Whereas, a dispute has arisen between the parties with regard to compensation for acquisition of the said land.

Now, therefore, in exercise of powers conferred by clause (b) of sub-section (1) of section 8 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968, (Act No. XXXV of 1968), the Government hereby in supersession of Notification SRO No. 442 dated 15-12-2015 appoint Principal District and Sessions Judge, Kargil as an Arbitrator to make an award determining the amount of compensation in respect of said acquired property. The Arbitrator shall give his findings within a period of four months from the date of publication of this notification in the Government Gazette.

By order of the Government of Jammu and Kashmir.

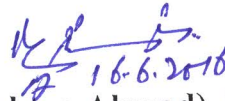
Sd/-
(R.K Goyal), IAS
Principal Secretary to the Government
Home Department

Dated: 20-06-2016

No: Home/Land-Acq/04/2014

Copy to the:-

1. Divisional Commissioner, Kashmir.
2. Commissioner/Secretary to Government, Revenue Department.
3. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c).
4. Deputy Commissioner, Kargil with the request to file the compliance report before the Hon'ble High Court.
5. Principal District and Sessions Judge, Kargil for further necessary action in the matter.
6. Principal, Director Defence Estates Officer, Northern Command, Satwari, J&K, Jammu.
7. Pvt. Secretary to Principal Secretary to the Government, Home Department.
8. Defence Estates Officer, Srinagar Circle Srinagar.
9. Stock File.


(Mushtaq Ahmad), KAS
Deputy Secretary to the Government
Home Department


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14/6/2016